

12. 50 hrs.

## PAPERS LAID ON THE TABLE

CODE FOR BROADCASTINGS ON A.I.R.  
BY INDIVIDUAL AND STATEMENT  
RE. COORDINATION OF MEDIA  
OF MASS COMMUNICATION.

THE MINISTER OF STATE IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING AND IN THE DEPART-  
MENT OF COMMUNICATIONS (SHRI  
SHER SINGH) : On behalf of Shri Satya  
Narayan Sinha I beg to lay on the Table :

- (1) A copy of the Code for broadcasts on All India Radio by individuals (Hindi version). [*Placed in Library. See No. LT—3851/70.*]
- (2) A statement (Hindi and English versions) of action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.' [*Placed in Library. See No. LT—3852/70.*]

PAYMENT OF WAGES (PROCEDURE)  
AMENDMENT RULES

THE MINISTER OF STATE IN THE  
MINISTRY OF LABOUR, EMPLOYMENT  
AND REHABILITATION (SHRI BHAG-  
WAT JHA AZAD) : I beg to lay on the  
Table a copy of the Payment of Wages (Pro-  
cedure) Amendment Rules, 1970 (Hindi and  
English) (versions) published in Notification  
No. S. O. 2410 in Gazette of India dated  
the 10th July, 1970 under sub-section (6) of  
section 26 of the Payment of Wages Act,  
1936. [*Placed in Library. See No. LT—  
3853/70.*]

## STATEMENT ON FLOOD SITUATION

THE MINISTER OF IRRIGATION  
AND POWER (DR. K. L. RAO) : I beg  
to lay on the Table a statement on the flood  
situation in the country. [*Placed in Li-  
brary. See No. LT—3854/70.*]

NOTIFICATION UNDER ESSENTIAL  
COMMODITIES ACT, NOTIFICATION  
UNDER RICE MILLING INDUSTRY  
(REGULATION) ACT AND REPORT  
OF ICAR, ETC.

THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE,

COMMUNITY DEVELOPMENT AND CO-  
OPERATION (SHRI ANNASAHIB SHIN-  
DE) : I beg to lay on the Table—

(1) A copy each of the following Noti-  
fications under sub-section (6) of section 3  
of the Essential Commodities Act, 1955 :—

- (i) The Sugar (Price Determina-  
tion) Fourth Amendment Or-  
der, 1970 (Hindi and English  
versions) Published in Noti-  
fication No. G. S. R. 934 in  
Gazette of India dated the 9th  
June, 1970.
- (ii) The Sugar (Price Determi-  
nation) Fifth Amendment Or-  
der, 1970 (Hindi and English  
versions) published in Notifi-  
cation No. G. S. R. 956 in  
Gazette of India dated the  
25th June, 1970.
- (iii) The Sugar (Price Determina-  
tion) Sixth Amendment Order,  
1970 (Hindi and English ver-  
sions) published in Notifica-  
tion No. G. S. R. 967 in  
Gazette of India dated the  
25th June, 1970.
- (iv) The Gur (Regulation of Use)  
(Second Amendment) Order,  
1970, (Hindi and English ver-  
sions) published in Notifica-  
tion No. G. S. R. 970 in Ga-  
zette of India dated the 26th  
June, 1970.
- (v) The Roller Mills Wheat  
Products (Ex-mill) Price Con-  
trol (Amendment) Order 1970  
(Hindi and English versions)  
published in Notification No.  
G.S.R. 1000 in Gazette of  
India dated the 1st July 1970.
- (vi) The Sugar (Price Determina-  
tion) Seventh Amendment  
Order, 1970 (Hindi and Eng-  
lish versions) published in  
Notification No. G.S.R. 1002  
in Gazette of India dated the  
4th July, 1970.
- (vii) The Sugar (Price Determi-  
nation) Eighth Amendment  
Order, 1970 (Hindi and English  
Versions) published in Noti-  
fication No. G.S.R. 1059 in

[Shri Annasahib Shinde]

the Gazette of India dated the 14th July, 1970.

(viii) The Roller Mills Wheat Products (Ex-Mill) Price Control (Third Amendment) Order, 1969, (Hindi version) published in Notification No. G.S.R. 2553 in Gazette of India dated the 20th June, 1970. [Placed in Library. See No. LT-3855/70].

(2) A copy of Notification No. G. S. R. 987 (Hindi and English versions) published in Gazette of India dated the 4th July, 1970 making certain amendment to Notification No. G. S. R. 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library See No. LT—3856/70].

(3) A copy of Notification No. G. S. R. 852 published in Gazette of India dated the 30th May, 1970 containing corrigendum to Notification No. G. S. R. 553 dated the 4th April, 1970, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT—3857/70.]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi for the year 1966-67. [Placed in Library. See No. LT—3858/70.]

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—3859/70.]

INDIAN TELEGRAPH (EIGHTH AMENDMENT) RULES AND REPORT ETC. OF HINDUSTAN TELEPRINTERS LTD. MADRAS

SHRI SHER SINGH : I beg to lay on the Table :

(1) A copy of Indian Telegraphs (Eighth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 799 in Gazette of India dated the 14th May, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—3860/70.]

(ii) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1968-69 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—3861/70.]

12.51 hrs.

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

SIXTH REPORT

SHRI D. BASUMATARI (Kokrajhar) : I beg to present the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their First report on the Department of Social Welfare-Reorganisation of the offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, जो कुछ अभी हुआ है क्या वह सब कार्रवाई में जाएगा ?

अध्यक्ष महोदय : नहीं वह कार्रवाई में नहीं जाएगा ।

श्री अटल बिहारी वाजपेयी : अगर वह कार्रवाई में नहीं जायेगा तो अक्सबारों में भी नहीं जायेगा ?